

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7622 OF 2019
(@ SLP (CIVIL) NO. 30732 OF 2014

BIJAY KUMAR SINGH .. Appellant(s)

Versus

THE STATE OF BIHAR & ORS. .. Respondent(s)

WITH

CIVIL APPEAL NO. 7612 OF 2019
(@ SLP (CIVIL) NO. 9 OF 2015)

O R D E R

Leave granted.

The appeals are disposed of in terms of the Judgment dated 30.11.2018 passed in Civil Appeal No.8649 of 2018 titled *State of Bihar versus Kirti Narayan Prasad*.

Pending application(s), if any, also stand disposed of.

.....J.
(L. NAGESWARA RAO)

.....J.
(HEMANT GUPTA)

New Delhi,
Dated: September 25, 2019

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7610 OF 2019
(@ SLP (CIVIL) NO. 11886 OF 2012

THE STATE OF BIHAR & ORS. .. Appellant(s)

Versus

ARVIND KUMAR .. Respondent(s)

O R D E R

Leave granted.

We are informed that the Respondent died on 06th August, 2018. There is no application filed by the learned counsel for the appellants for bringing on record the legal representatives of the sole respondent.

In view of the aforesaid, the appeal stands dismissed as abated.

Pending application(s), if any, stand disposed of.

.....J.
(L. NAGESWARA RAO)

.....J.
(HEMANT GUPTA)

New Delhi,
Dated: September 25, 2019

ITEM NO.1

COURT NO.9

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11885/2012

THE STATE OF BIHAR & ORS.

Petitioner(s)

VERSUS

DEVENDRA SHARMA

Respondent(s)

WITH

SLP(C) No. 11886/2012 (XVI)

SLP(C) No. 24749/2012 (XVI)

[I A FOR BRINING ON RECRDS FACTS AND DEVEP.] ON IA 76851/2017

SLP(C) No. 24753/2012 (XVI)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20033/2012 (XVI)

FOR INTERVENTION/IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20036/2012 (XVI)

SLP(C) No. 20038/2012 (XVI)

FOR STAY APPLICATION ON IA 2/2012

FOR CONDONATION OF DELAY IN FILING ON IA 1/2012

SLP(C) No. 157/2014 (XVI)

SLP(C) No. 152/2014 (XVI)

SLP(C) No. 2192/2014 (XVI)

SLP(C) No. 2193/2014 (XVI)

SLP(C) No. 2191/2014 (XVI)

SLP(C) No. 2042/2014 (XVI)

SLP(C) No. 22300/2014 (XVI)

SLP(C) No. 28306/2014 (XVI)

FOR INTERVENTION/IMPLEADMENT

FOR EXEMPTION FROM FILING O.T.

SLP(C) No. 32024/2014 (XVI)

SLP(C) No. 29303-29310/2014 (XVI)

(FOR CLARIFICATION/DIRECTION ON IA 72293/2017

SLP(C) No. 29399/2014 (XVI)

IA No. 72283/2017 - CLARIFICATION/DIRECTION)

SLP(C) No. 30732/2014 (XVI)

SLP(C) No. 32033/2014 (XVI)

SLP(C) No. 29940-29941/2014 (XVI)

FOR PERMISSION TO FILE APPLICATION FOR DIRECTION

SLP(C) No. 30704/2014 (XVI)

SLP(C) No. 31218/2014 (XVI)

FOR EXEMPTION FROM FILING O.T. ON IA 125250/2019

PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 34818-34820/2014 (XVI)

FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON IA 77654/2017

SLP(C) No. 33708/2014 (XVI)

SLP(C) No. 34667/2014 (XVI)
 SLP(C) No. 34668/2014 (XVI)
 SLP(C) No. 35375/2014 (XVI)
 FOR APPLICATION FOR SUBSTITUTION ON IA 77710/2017
 FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA
 SLP(C) No. 9/2015 (XVI)
 SLP(C) No. 3280/2015 (XVI)
 SLP(C) No. 36755/2014 (XVI)
 SLP(C) No. 923-924/2015 (XVI)
 SLP(C) No. 9534/2016 (XVI)
 SLP(C) No. 31452/2015 (XVI)
 SLP(C) No. 2573/2015 (XVI)
 SLP(C) No. 3306/2015 (XVI)
 SLP(C) No. 2755/2015 (XVI)
 SLP(C) No. 5983/2015 (XVI)
 SLP(C) No. 7571/2015 (XVI)
 SLP(C) No. 7574/2015 (XVI)
 SLP(C) No. 7577/2015 (XVI)
 SLP(C) No. 7562/2015 (XVI)
 SLP(C) No. 7560/2015 (XVI)
 SLP(C) No. 7568/2015 (XVI)
 SLP(C) No. 10397/2015 (XVI)
 SLP(C) No. 11366/2015 (XVI)
 SLP(C) No. 14694/2015 (XVI)
 SLP(C) No. 18197/2015 (XVI)
 SLP(C) No. 36406/2016 (XVI)
 Diary No(s). 9625/2017 (XVI)
 FOR CONDONATION OF DELAY IN FILING/REFILING

Date : 25-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
 HON'BLE MR. JUSTICE HEMANT GUPTA

For the Parties:

Mr. Mohit Kumar Shah, AOR

Mr. Ajay Kumar Talesara, AOR
 Mr. Bipin Kr. Jha, Adv.
 Mr. Jamshed Bey, Adv.
 Mr. Ekansh Bansal, Adv.
 Ms. Bandana Singh, Adv.

Mr. Ranjan Mukherjee, AOR
 Mr. Ajay Kumar Singh, AOR
 Mr. Gaurav Agrawal, AOR

Mr. Sanjeet K. Trivedi, Adv.
 Mr. Vipin Kumar Jai, AOR

Mr. Devashish Bharuka, AOR

Mr. Akhilesh Kumar Pandey, AOR
Mr. Abhinav Mukerji, AOR

Mr. Yashraj Bundela, Adv.
Mr. Praveen Vignesh, Adv.
Mr. R. Venkataramani, Sr. Adv.
Mr. Rajiv Kumar, Adv.
Mr. Sanjeev Gupta, Adv.
Mr. Rameshwar Prasad Goyal, AOR
Mr. Krishna M. Singh, Adv.

Mr. Shailesh Madiyal, Adv.
Mr. Rajiv Kumar, Adv.
Mr. Sanjeev Gupta, Adv.
Mr. Kartik Anand, Adv.
Mr. Rameshwar Prasad Goyal, AOR
Mr. Krishna M. Singh, Adv.

Mr. Manu Shanker Mishra, AOR

Mr. Rajiv kumar, AOR
Mr. Sanjeev Gupta, Adv.
Krishna M. Singh, Adv.

Mr. Abhay Prakash Sahay, Adv.
Mr. Jamnesh Kumar, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Mr. Ram Ekbal Roy, Adv.

Mr. Saurabh Upadhyay, Adv.
Ms. Akanksha Verma, Adv.
Mr. S. K. Verma, AOR

Mr. Navin Prakash, AOR

Mr. A.K.Yadav, Adv.
Mr. Jitendra Mahapatra, Adv.
Ms. Rumi Chandra, Adv.
Mr. Anuj Rajput, Adv.
Mr. Kedar Nath Tripathy, AOR

Mr. Pahlad Singh Sharma, AOR

Mr. Sunil Kumar, Sr. Adv.
Rohini Prasad, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Akhilesh Kumar Pandey, AOR

Mr. Manu Shanker Mishra, AOR
Mr. Nishant Kumar, Adv.
Mr. Nitish Shekhar, Adv.

Mr. Abhinav Mukerji, AOR
Ms. Pratishtha Vij, Adv.
Mrs. Bihu Sharma, Adv.
Mr. Samarth Khanna, Adv.

Mr. Kusum Chaudhary, AOR

Mr. N. Rai, Adv.
Mr. Shantanu Sagar, AOR
Prerna Singh, Adv.

Mr. Chandan Kumar, AOR

Mr. S. K. Pabbi, Adv.
Ms. Shikha Roy, Adv.
Mr. Ramesh Tiwari, Adv.
Mr. Ajay Kumar Singh, AOR

Mr. Gopal Singh, AOR

Mr. Shikhil Suri, Adv.
Mr. Shiv Kumar Suri, AOR

Mr. Gaurav Agrawal, AOR
Mr. Navin Prakash, AOR
Mr. Kedar Nath Tripathy, AOR

Simita Mukherjee, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Ms. Meenakshi Das, Adv.
Mr. Binay Kumar Das, AOR

Mr. A.K.Yadav, Adv.
Mr. Jitendra Mahapatra, Adv.
Ms. Rumi Chandra, Adv.
Mr. Anuj Rajput, Adv.
Mr. K.V.Mohan, AOR

For Impleadment

Mr. Chandan Kumar, Adv.
Mr. Rituraj Chowdhary, Adv.
Mr. Chandra Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (CIVIL) NO. 11886 OF 2012

Leave granted.

The appeal stands dismissed as abated in terms of the Signed Order.

SLP (CIVIL) NO. 30732 OF 2014

WITH

SLP (CIVIL) NO. 9 OF 2015)

Leave granted.

The appeals are disposed of in terms of the Signed Order.

Rest of the Matters

Applications for substitution and condonation of delay in filing substitution in SLP(C) No.35375 of 2014 are allowed.

Leave granted in all the Special Leave Petitions.

Arguments concluded.

Judgment reserved.

(Geeta Ahuja)

Court Master (SH)

(B. Parvathi)

Court Master

(Sunil Kumar Rajvanshi)

Branch Officer

(Two Signed Orders are placed on the file)